

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 1940**

TO BE ANSWERED ON THURSDAY, THE 5TH MAY, 2016

Fast Track Court

**1940. SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:
DR. UDIT RAJ:
SHRI P.K. BIJU:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court of India has requested the Chief Justices of the High Courts to create Fast Track Courts (FTCs) in the country;**
- (b) if so, the details thereof along with the number of FTCs created in response thereto;**
- (c) whether the Government is satisfied with the performance of the FTCs and if so, the details thereof and if not, the reasons therefor;**
- (d) the number of cases filed/referred, disposed of and pending in FTCs during each of the last three years, State/UT-wise;**
- (e) the number of additional posts of judges created and filled up in the subordinate judiciary in the country along with the funds provided by the Government for the purpose during the said period; and**
- (f) the other steps taken/being taken by the Government to improve the functioning of FTCs in the country?**

A N S W E R
MINISTER OF LAW & JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): In its judgment in Brij Mohan Lal & Others v/s Union of India & Others on 19.04.2012, Supreme Court has endorsed the position of Government of India that continuation of Fast Track Courts (FTCs) is within the domain of the States and has directed the States that they need to decide either to bring the Fast Track Courts scheme to an end or to continue the same as a permanent feature in the State. A number of states have continued FTCs beyond 31.03.2011 with their own resources.

In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it was resolved that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of FTCs relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of the society, and provide adequate funds for the purpose of creating and continuing them. Government has requested the State Governments and the Chief Justices of the High Courts to implement this decision.

(d): Information is not maintained centrally. However, as per the information available, cases transferred, disposed and pending in Fast Track Courts is annexed.

(e) and (f): The 14th Finance Commission has endorsed the proposal of the Government to strengthen the judicial system in States which includes, inter-alia, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of Rs.4144 crore. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

Statement referred to in reply to Part (d) of Lok Sabha unstirred Question No.1940 for 5.5.2016

**STATEMENT OF NUMBER OF CASES TRANSFERRED TO FAST TRACK COURTS (FTCs),
DISPOSED BY FTCs AND PENDING IN FTCs**

Sl. No	Name of the state	Number of cases transferred to FTCs since inception	No. of cases disposed off since inception by FTCs	No. of cases pending in FTCs	As on
1	Andhra Pradesh	265545	248457	17088	April, 14
2	Arunachal Pradesh	4162	1660	2502	March, 11
3	Assam	84098	72240	11858	Oct.12
4	Bihar	239278	159105	80173	March.11
5	Chhattisgarh	94670	76575	18095	March.11
6	Goa	10185	8590	1595	Feb., 14
7	Gujarat	537636	434296	103340	Feb.,11
8	Haryana	38359	33590	4769	Dec.10
9	Himachal Pradesh	54651	47480	7171	Dec.12
10	Jammu & Kashmir	NA	NA	NA	
11	Jharkhand	110027	87789	22238	March 11
12	Karnataka	218402	184067	34335	Aug.10
13	Kerala	135839	116843	18996	Aug., 13
14	Madhya Pradesh	360602	317363	43239	Dec.10
15	Maharashtra	423518	381619	41899	Feb.11
16	Manipur	3512	3287	225	Oct.12
17	Meghalaya	1288	973	315	Oct.12
18	Mizoram	1868	1635	233	March 11
19	Nagaland	845	786	59	Oct. 12
20	Odisha	73093	67700	5393	March.12
21	Punjab	58570	46347	12223	Dec.10
22	Rajasthan	149447	123024	26423	March.11
23	Sikkim	NA	NA	NA	
24	Tamil Nadu	411957	371336	40621	Aug., 10
25	Tripura	5812	5591	221	March 11
26	Uttar Pradesh	464775	411658	53117	March 11
27	Uttarakhand	112726	103208	9518	June,12
28	West Bengal	202944	173299	29652	April 15
29	Delhi	NA	NA	2028	May 15

NA- Not available